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Reports in certain Ministries

## [Mr. Speaker]

lists of Scheduled Castes and of Scheduled Tribes, of certain castes and tribes and matters connected therewith."

The motion was adopted.

Pandit G. B. Pant: I introduce the Bill.

## DELAY IN DISTRIBUTION OF ANNUAL REPORTS OF CERTAIN MINISTRIES

Shri Kamath (Hoshangabad): Before we proceed to the other item, may I say this? I invited your attention yesterday to the fact that it was unfortunate and even detrimental to the growth of a sound and efficient parliamentary sys-tem, that some Ministries' Demands should be put to the vote of the House without any discussion. I referred in this connection to the Demands of the Ministry of Information and Broadcasting, for which no time has been allotted for discussion. I am constrained to say that it has given rise to laxity and irresponsibility on the part of the Ministry which has not so far cared to make available to us its report and summary as other Ministries, whose Demands are before the House, for discussion, have already done. There is another Ministry, the Ministry of Law, for which no time is allotted for discussion, and the same thing has happened in that Ministry: they have not made available to us their annual report as other Ministries have done, and only a summary of the Ministry has come-not its report. I am, therefore, constrained to voice my suspicion that unless there is proper goading and prodding of the Ministries by the House, they will continue to re-main somnolent. This state of affairs should be rectified without much de-lay. I am sure you share the views that I have just expressed, and I would appeal to you to take strong action in this matter immediately. Unless action is taken immediately, this somnolence will tend to aggravate in the Ministries whose Demands are not coming up before the House for discussion.

Mr. Speaker: Neither of the Minister, is here, but it is not their fault. I would only urge upon the hon. Member

who has raised this point to give me sufficient notice and also to the Ministers so that they may be presented here. In this case I gave special permission.

Shri Kamath: I gave notice.

Mr. Speaker: Just now. How can I draw the Ministers here? Therefore, instead of merely taking the opportunity to criticise the Ministers, it would be better if hon. Members, who wish to raise such points, give sufficient notice to me and to the Ministers. In this case, I cannot anticipate their reasons. Because the Sub-Committee and the Business Advisory Committee did not choose to allot time during this session for discussion or debate for the voting on grants relating to the Information and Broadcasting Ministry and the Law Ministry, they might not have sent round their reports. It may be....

Shri Kamath: No, Sir.

Mr. Speaker: The hon. Member excludes the possibility of this one per cent. It may be that because of this they have not circulated their reports etc. Therefore, hereafter, I will insist upon all hon. Members to give me sufficient notice so that wherever the Ministers have to give certain information on the points, nothing shall be said in their absence because they could not be present here for want of sufficient Ultimately, of course, whatever has to be done will be done. Therefore, I am not going to take note of this matter now. I request the hon. Ministers to be in the House next day when we meet so that they may state to the House as to why they have not sent in their reports for perusal by Members—administration reports and other reports. If they have got, they must sent them round. So far as the other question is concerned, namely. alloting of more time, I have already said that it is too late for this year, and therefore it will be considered next time.

Shri Kamath: May I know whether when a Ministry's Demands are not posted for discussion in the House, the Minister is not aware that those Demands may be discussed during the general discussion of the Budget or in the discussion of the Finance Bill, for which these reports, etc., should be made available?

Mr. Speaker: We will discuss all those matters, and this matter will stand over for the next day. Meanwhile, the hon. Minister of Parliamentary Affairs will inform the Ministers concerned and request them to be kindly present here.

## \* DEMANDS FOR GRANTS

Mr. Speaker: The House will now resume further discussion of the Demands for Grants relating to the Ministry of Production. Out of 6 hours allotted for the Demands of this Ministry, 5 hours and 24 minutes have already been availed of and 36 minutes now remain.

Shri Kanhu Ram Deogam will now continue his speech.

श्री देवगम (चैबस्सा रक्षित प्रनुसूचित प्रादिम जातियां) : प्राध्यक्ष महोदय, कल में सदन का ध्यान ग्रीर सरकार का ध्यान ग्रामोह्योगों की ग्रोर खींच रहा था । इस विषय में दो मत नहीं हैं कि भारतवर्ष ग्रामों का देश है ग्रीर हमको देश का उत्थान ग्रामों का उत्थान समझना चाहिये ग्रीर जब तक ग्रामों का उत्थान नहीं होता तब तक हिन्दुस्तान का उत्थान होना नहीं समझा जा सकता ग्रीर हम लोगों को इसके लिये सबसे निम्न स्तर के लोगों से यह काम शुरू करना चाहिये ग्रीर इस लिये हमारी इस सरकार को ग्रामोह्योगों की उन्नति करने के विषय में विशेष रूप से ध्यान देना चाहिये ।

माज हमारे देश को स्वराज्य प्राप्त किये हुए प वर्ष होगये लेकिन मुझें यह खेद के साथ निवेदन करना पड़ता है कि उस स्वराज्य और प्राजादी की हलकी सी किरण भी हमारे गांवों में नहीं पहुंच पाई है और प्रगर हम लोगों को वाकई में इस स्वराज्य को सच्चे मानों में स्वराज्य बनाना है तो गांवों और प्रामबासियों की उन्नति करने के लिये जल्दी से जल्दी प्रयत्न करना चाहिये। गांवों के उत्थान को प्राथमिकता देनी चाहिये।

हमारे सिंहभूम जिले में जो सब से निम्न स्तर के लोग पड़े हुए हैं उन के बारे में फैक्ट्स ऐंड फिगर्स एबाउट विहार (बिहार संबंधी तथ्य धौर धांकड़े) नामी किताब में पृष्ट १६८ पर लिखा हुमा है:

"A wandering tribe, known as 'Birhors', are experts in the making of rope and string. Enough raw

materials are available in this State for rope and string making. Scalpatta or Maulan occurs in the forests of Saranda, Kolhan and Prohat Forest Divisions in Singhbhum. Its fibres make excellent rope and string."

यह जो सब से नीचे पड़े हुए लोग हैं जो कि जंगल जंगल भटकते फिरते हैं, जिन के पास घर या जमीन कोई चीज नहीं है, उन को सरकारी सहायता से ऊपर उठाया जाय । जब उन को सरकार बसायेगी, उस दिन में समझूंगा कि यथार्थ में हमें स्वराज्य मिला है ।

कल मैं बहत सी बातों को कह चुका हूं ग्राज उनको न दोहाराते हुए यह नम्म निवेदन करता हं कि ग्राखिर गांव के लोगों की कठिनाइयां क्या हैं ? उन कठिनाइयों को समझने के लिये न सिर्फ हमारे श्रफ़सरों को गांवों तक पहुंचना चाहिये बल्कि हमारे मंत्रीगण को भी उन गरीबों की हालत को देखने के लिये पहुंचना चाहिये। श्राज वह श्रपनी श्रांखों से उन की हालत को नहीं देख पाते हैं, वे सिर्फ बड़े बड़े लोगों से, डिस्ट्रिक्ट ग्राफ़िसर्म (जिला ग्रफ़सरों) से ही मलाकात कर के उन की मार्फत इन बातों को सुनते हैं। ग्राज गांवों सें घानियों का उद्दयोग है उस की हालत क्या है ? एक तो लोगों के पास **घानियां ही बहुत नहीं हैं, न सरकार उस का** कोई प्रबन्ध करती है, दूसरे श्रगर धानियां हो भी तो उन को तिलहन नहीं मिलता है। जब तक पर्याप्त मात्रा में तिलहन उन को नहीं मिलेंगे तब तक सिर्फ घानियां से ही वेक्या कर सकते हैं? इस के लिये मैं यह सूझाव दे चुका हं कि तेलियों को कंसेशन मिलना चाहिये। म्राज कल क्या होता है कि बाजारों में मिल वाले जितने होते हैं वे पहुंच कर श्रपनी मिलों के लिये सारा बीज ले लेते हैं ग्रीर बेचारे तेली पड़े रह जाते हैं। श्राप की रिपोर्ट से यह ज्ञात होता है कि धानी से तेल निकालने वाले पूरी तरह से काम नहीं करते हैं। लेकिन वह करें भी क्या, उन को तिलहन तो मिलता ही नहीं । इस लिये ग्राप को यह उपाय भी करना चाहिये जिस से कि उन को तिलहन मिल सके।

जहां पर रा मैटीरियल (कच्चा माल) मिलता हो वहीं पर उस से बनने वाला पक्का माल बनना चाहिये भौर वहीं पर उस रा मैटीरियल से तैयार होने वाली इन्डस्ट्रीज खौलनी चाहिये।

<sup>\*</sup>Moved with the recommendation of the President.